# F. No. 13-20/CESTAT/CPIO-ND/VPP/2018 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K. Puram, New Delhi-110 066



ID No: 13-20/2018

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. NIL dated 02.04.2018, and our ID No. 13-20/2018, the information received from **DR (Admin)** containing 01 page is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 2/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

CESTAT, New Delhi Date: 11.04.2018

To,

Sh. N. Dharmendran, S/o Late Shri S. Narayan D. No. 36-2, Marriamman Koil ST. No. 6, Dadagapatti, Salem Tamil Nadu-636006

Copy to:

(For Information)

Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001

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V. (DISPATCH SECTIO



## F.No. 33/RTI/Misc./CESTAT-ND/Admn.2018- Vol III Customs Excise & Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi – 66

Dated: 09.04.2018
I.D. No. 13-20/2018

### **Administration Section**

Sub: Information sought under Right to Information Act, 2005

Sir,

With reference to the RTI application filed by Shri N. Dharmendran transferred from Ministry vide letter No.R20011/53/2018-Ad.1C(CESTAT) dated 26-3-2018 in CPIO I.D. No. 13-20/2018 this is to say that the requisite information is a policy matter which is not being dealt by this office. The application is rejected.

Yours faithfully,

(Bineesh Kumar K.S.) Deputy Registrar (Admn.)

To CPIO/A.R., CESTAT, N. Delhi.

### F. No. 13-20/ CESTAT/CPIO-ND/VPP/2018 Customs, Excise and Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110 066



CPIO ID No. 13-20/2018

Subject: Information sought under RTI Act, 2005. Sir/Madam,

Please refer to RTI application of Shri/Smt. N. Dharmendran (No. NIL dated 02.04.2018) received by transfer from U.S. Ad.1C, in this office, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **13-20/2018** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 17.04.2018 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

### Note:-

- 1. If the information is not available with your section or you, if possible, please reply from where it may be retrieved, without delay within 05 days.
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
- 3. To provide the requisite information, if available and permissible, directly to the applicant, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

CESTAT New Delhi Date: 03.04.2018

For Compliance to:

1. DR (Admin.)

Copy to: (For Information)

1. Sh. N. Dharmendran, S/o Late Shri S. Narayan D. No. 36-2, Marriamman Koil ST. No. 6, Dadagapatti, Salem Tamil Nadu-636006

2. Sh. S. Bhowmick, U.S. to the Govt. of India, Ad.1C (CESTAT) Ministry of Finance, Dept. of Revenue, North Block, New Delhi-110001 O 3 APR 2018

SIGN. (DISPATEM SECTION)

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## CPIOID-13-20/2018



### RTI MATTER

# F. No. R20011/53/2018-Ad.1C(CESTAT) Government of India Ministry of Finance Department of Revenue

New Delhi, 26th March, 2018

To

The CPIO, CESTAT, West Block No.2, R.K. Puram, New Delhi - 66.

Subject: - Transfer of RTI application u/s 6(3) of the RTI Act - reg.

Sir,

I am to refer to an RTI application dated 07.02.2018 from Sh. N Dharmendran, West Bengal received in this office on 15.03.2018. The same is transferred under section 6(3) of the RTI Act for providing the requisite information to the applicant directly in terms of the provisions of the RTI Act-2005, under intimation to this office.

Encl: - As above

Yours faithfully,

(5/Bhowmick)

Under Secretary to the Government of India/CPIO

Tele: 2309 5359

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F1S - 157079/2010. COMILIONE FINO - R. 22011/53/2018-CC57AT

l Cell

No: 7173 / /2018 RTI Cell Government of India Ministry of Finance Department of Revenue

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North Block, New Delhi

	OFFICE MEMORANDUM	Dated: 、以,以,,,,,
Subject: My mealine	application	
in respect of Shri/Smt/ Mar N	with an RTI Application/Appeal received  The Application of the CPIO/Appellate Authority	dated.15/2017
2. The RTI Application/Appeal i	is being transformed/former	
India/Induction material of the Dep mentioned Ministry/Department/Off	partment of Revenue as the action	es of the Government of r pertains to the above
3. Final reply may be sent to the within the stipulated time frame under to this cell for information.	the applicant directly by the concerned CF er the RTI Act, 2005. A copy of the final repl	PIO/Appellate Authority y may also be endorsed
Encl: as above		•
To		Shashi Arora 19 3 118 (Shashi Arora 19 3 118 Section Officer, RTI Cell Tel: 23095588
(1) US (AGA) (2) US (AGA) (3) US (AGA) (4) US (AGA)		
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### IMMEDIATE/RTI MATTER

No. 2/2/2018 – RTIC/00988

Government of India

Ministry of Personnel, Public Grievances and Pensions

Department of Personnel and Training

North Block, New Delhi-110001.
Dated the 01st March, 2018

### OFFICE MEMORANDUM

Subject: Transfer of RTI application under RTI Act, 2005

An RTI application of Shri N. Dharmendran, dated 08.02.2018 (reg. No. DOP&T/R/2018/00988), received from President's Secretariat, vide their letter No. 1885/RTI/02/17-18, dated 19.02.2018, is being transferred to Ministry of Railways, Department of Revenue, Ministry of Environment & Forests and Ministry of Home Affairs under Section 6(3) of the RTI Act, 2005, to provide any available information in their records in respect of services administered/recrutments handled by them. The RTI Application has also been forwarded to the concerned CPIO of this Department to whom the information sought closely pertains.

Encl.: as above.

A.K. Singh)

Under Secretary to the Govt. of India

Tel: 011 2309 3214

To,

The CPIO, RTI Cell, Ministry of Railways, Railway Board, Rail Bhavan, New Delhi-110001.

The CPIO, RTI Cell,
Department of Revenue,
North Block, New Delhi- 1100001.

The CPIO, RTI Cell, Ministry of Environment & Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi- 110 003.

The CPIO, RTI Cell, Ministry of Home Affairs, North Block, New Delhi- 110001.

Shri S.K. Verma, US (AIS-I), DOPT

Copy for information to:-

TIME BOUND
MINISTRY OF FINANCE / वित्त मंत्रालय
DEPARTMENT OF REVENUE / राजस्य विभाग
RTI CELL / सूबना का अधिकार प्रकार

FTS No. 7 473 5

/2018/RTI Cell

Shri N. Dharmendran, S/o Late Shri S. Narayanan, D. No. 36-2, Mariamman Koil, St. No. 6, Dadagapatti, Salem, Tamil Nadu- 636006.

This is not a reply to your RTI application. Your RTI application is being transferred herewith by the RTI cell of DOPT to the CPIOs/Authorities/Ministries who/which are felt dealing with the subject and hence the appropriate CPIO/Authorities to give reply to your application. You are requested to follow up with the aforementioned public authority with reference to information sought by you.

It is further informed that some of the information sought such as relating to State-wise quota/percentage for employment in Central Govt Sector is scattered across all public authorities (PA) / States which undertake recruitment for various posts/servics and you have not pinpointed any particular service and in terms of section 6 (1) of RTI Act & DOPT O.M.No.10/2/2008-IR dt 12/06/2008, applicant may apply to concerned PA / State Govt and obtain info. Nevertheless RTI is marked to concerned CPIOs in DoPT for all india services administered in DoPTinformation on

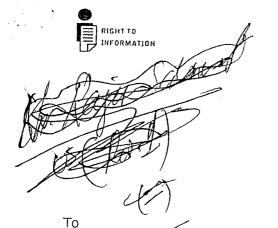
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recruitments processed by DoPT and transferred under section 6 (3) to some select PPublic Authorities to provide you any compiled information if available in their records in respect of services adminiserred by them.

Ist appeal against reply of the above Public Authorities may be filed with above Public Authorities directly. 1st Appeal against the above transfer of your RTI Application, may be filed with Shri D.K. Sengupta, Deputy Secretary (JCA), DOP&T, North Block, New Delhi-110001 - Telefax - 23092982. within 30 days.





No.1885/RTI/02/17-18 राष्ट्रपति सचिवालय PRESIDENT'S SECRETARIAT R.T.I. SECTION

> राष्ट्रपति भवन, नई दिल्ली 110004. Rashtrapati Bhavan, New Delhi-110004.

> > 19 February 2018

Central Public Information Officer Department of Personnel & Training North Block, New Delhi.

Sir.

An RTI application of Shri N. Dharmendran dated 08.02.2018 received on 12.02.2018 is being transferred to your office under section 6(3) of RTI Act 2005 for providing information, as the information asked for pertains to/more closely related to the functions of your office/office under your jurisdiction. You are requested to provide the requisite information to the applicant directly.

It is certified that the applicant has paid the requisite fee of Rs. 20/- (Rupees twenty only) in this 2. Secretariat.

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Copy for Information: Shri N. Dharmendran S/o Late Shri S. Narayanan D. No. 36-2, Marriamman Koil ST. No. 6, Dadagapatti, Salem Tamil Nadu-636006.

J. C. Luc

(J. G. Subramanian) Deputy Secretary & CPIO Ph: 011-23015321

Yours faithfully

00098/ RTIC/2018
27/2/18
80 00981/RTIC/2018

As the information mentioned above is not available in this office therefore, the application is being transferred to the concerned office. You are requested to contact the above-mentioned authority for further information in the matter.

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2) Do Rome (IRS) IT & Construer)

2) Do Rome (IRS) IT & Construer)

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### FORM - A See Rule - 4 (I)

### Application for Information under section 6 (1) of the Act

To

### The Public Information Officer

(Name of the office with address)

THE INCHARGE OFFICER RTI,

Phe Roesèdeost Of India, Rashtoapathi Pohawan. New Delli -110004

I. Full name of the applicant:- N Dharmendran

2. Father / Spouse name: - sh S Narayanan (late)

- 3. Permanent address:-D/NO: 36-2, MARRIAMMAN KOIL ST NO-6, DADAGAPATTI, SAEM, TN -636 006
- 4. Particulars in respect of Identity of the applicant: Aadhar Card NO: 6893 4339 5857
- 5. Particulars of information solicited: attached with this application as appx'A'
- (a) Subject matter of information:- IC Officer RTI, Remarks printed in white sheets
- (b) The period to which the information relates
- (c) Specific details of information required
- (d) Whether information is required by post or in person:- by Post

(The actual postal charges shall be included in providing information)

- (e) In case by post (ordinary, registered or speed):- the Registered Post fee with stationary fee paid included with the cost of RTI Fees
- 6. Address to which information will be sent & in which form:-

N Dharmendran, s/o sh S Narayanan(late)

36-2, MARRIAMMAN KOIL ST NO-6, DADAGAPATTI, SAEM -636 006

- 7. Has the information provided earlier: no-
- 8. Is this information not made available by the Public authority
- 9. Do you agree to pay the required fee:- yes
- 10. Have you deposited application fee:-IPO Rs:20.00 (IPO NO: 046, 075649 (If yes details of such deposit)
- 11. Whether belongs to BPL category,

have you furnished the proof of the same: -- no-

Place:- salem-636 006

Date: - 08.02.2078

Full Signature of the applicant

रतन्त्र ज्ञा अनिकार कविनियम डार्थना पत्र/स्रा Applicasian राह्यके सावशतस/President's Secretariat (정) 웹 3월리아) 관련제작/(RTI) Section

# CP10 ID-13-20/2018

TO

THE INCHARGE OFFICER OF RTI

THE PRESIDENT OF INDIA

RASHTRAPATI BHAWAN

NEW DELHI - 1100004.

SUB: REGARDING OF EMPLOYMENT IN CENTRAL GOVERNMENT SECTOR FOR EACH STATES.

SIR,

I NO 950098474 HC/RO N DHARMENDRAN, SIG PL , 140 BN BSF, HUMBLE SUBMIT THAT THE FOLLOWING FEW LINE FOR YOUR KIND CONSIDERATION AND FURTHER NEEDFUL ACTION AT YOUR END.

IF CENTRAL GOVERNMENT SECTOR, HOW MANY PERCENTAGES GIVEN TO EACH STATE FOR EMPLOYMENT IN GROUP A, GROUP B, GROUP C, GROUP D EMPLOYMENTS. (ACCORDING TO THE ELECTORAL IN INDIAN PARLIAMENT HOUSE).

JAIHIND

DATE: 07.02.2018

PLACE: SALEM

COPY TO: (ADVANCE COPY SENT BY POST)

- MINISTRY OF LAW AND JUSTICE, 4<sup>TH</sup> FLOOR, A WING SHASTRIBHAWAN, NEW DELHI – 110 001
- MINISTRY OF HOME AFFIERS, NORTH BLOCK, NEW DELHI – 110 001.
- 3. DOPT, NORTH BLOCK, NEW DELHI- 110001.
- 4. CENTRAL LAW COLLEGE, KANNANKURICHI, SALEM 636 008.
- 5. DG BSF, FHQ NEW DELHI.
- . 6. FTR HQ BSF GHTY,
- 7. SHQ BSF FLK
- 8. 140 BN BSF (THROUGH PROPER CHANNEL)- FOR INFO.

YOURS FAITHFULLY

950098474 HC/RO

N DHARMENDRAN

140 BN BSF,

RANINAGAR,

**JALPAIGURI** 

WESTBENGAL - 745101.